

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

OA.No.484 OF 1999.

DATE OF ORDER:12-4-1999.

BETWEEN:

Smt.Mepballi Kruppamma.

.....Applicant

a n d

1. The Department of Telecommunications,
rep. by its General Manager,
East Godavari District.

2. The Divisional Engineer, Telecommuica-
tions, Rajahmundry.

3. The Deputy General Manager,
Telecommunications, E.G.District.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.Y.Sudhakar.

COUNSEL FOR THE RESPONDENTS:: Mr.B.Narasimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

A N D

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: O R D E R :

ORAL ORDER (PER HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (J))

Heard Mr.Y.Sudhakar, learned Counsel for the
Applicant and Mr.M.C.Jacob for Mr.B.Narasimha Sharma,
learned Standing Counsel for the Respondents.

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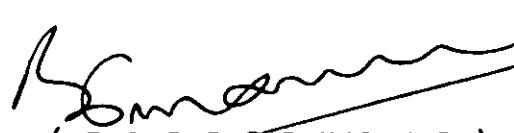
2. The applicant herein was initially appointed as Sweeper in the month of May, 1985 at Raghudevapuram Telephone Exchange, East Godavari District on a wages of Rs.150/- per month. She was working only for One hour per day.

3. She has filed this DA praying for a direction to the respondents to continue and pay her the scale of pay attached to the post of Sweeper as revised from time to time with all allowances from the date of her initial appointment.

4. As the applicant was working only for One hour per day and that too she was paid ~~150~~ Rs.125/- per month, there is nothing available on record to prove that she was a Part-time Casual Labour or ~~transferred~~ as a Contract Labour. In view of the above, this Tribunal has no jurisdiction to deal with this case.

5. Hence, the Registry should return back the papers to the applicant.

6. The DA is disposed of. No costs.


(B.S. JAI PARAMESHWAR)


12/4/99
MEMBER (JUDL)

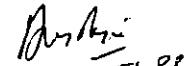
(R.R. RANGARAJAN)

MEMBER (ADMN)

DATED: this the 12th day of April, 1999

Dictated to steno in the Open Court

DSN


15/4/99

COPY TO:-

1. HDHNJ
2. HHRP M(A)
3. HOSJP M(J)
4. B.R. (A)
5. SPARE

1ST AND 2ND COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH ; HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR :
VICE - CHAIRMAN

THE HON'BLE MR. H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMBHAR :
MEMBER (J)

DATED: 12.4.99

ORDER / SUGGESTION

M.A./R.A./C.P. NO.

IN

O.A. NO. 484/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

SRR

